

ACT No. XIII OF 1928.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 20th
September, 1928.)

An Act further to amend the Indian Mines Act, 1923, for certain purposes.

IV of 1923. **W**HEREAS it is expedient further to amend the Indian
Mines Act, 1923, for certain purposes; It is hereby
enacted as follows:—

1. (1) This Act may be called the Indian Mines (Amend-
ment) Act, 1928.

Short title and
commencement.

(2) This section and section 7 shall come into force at once,
and the remaining provisions of this Act shall come into force
on the 7th day of April, 1930.

IV of 1923. 2. In section 23 of the Indian Mines Act, 1923 (herein-
after referred to as the said Act),—

Amendment of
section 23,
Act IV of 1923.

(a) after clause (c) the following clause shall be inserted,
namely:—

“(d) for more than twelve hours in any consecutive
period of twenty-four hours”; and

(b) the section as so amended shall be numbered as sub-
section (1), and the following sub-section shall be
added, namely:—

“(2) No person shall employ or permit to be employed
in a mine any person whom he knows or has
reason to believe to have already been employed
in any other mine during the preceding twelve
hours.”

3. After section 23 of the said Act the following sections
shall be inserted, namely:—

Insertion of
new sections
23A and 23B
in Act IV of
1923.

“23A. Work shall not be carried on in any mine for a
period exceeding twelve hours in any consecutive
period

Limitation of
working hours.

Price 1 anna or 1½d.]

period of twenty-four hours except by a system of shifts so arranged that not more than one shift of persons employed in work of the same kind shall be at work in the mine at the same time.

Notices
regarding
hours of work.

23B. (1) The manager of every mine shall cause to be posted outside the office of the mine a notice in the prescribed form stating the time of the commencement and of the end of work at the mine and, if it is proposed to work by a system of shifts, the time of the commencement and of the end of work for each shift. A copy of each such notice shall be sent to the Chief Inspector, if he so requires.

(2) In the case of a mine at which mining operations commence after the 14th day of April, 1930, the notice referred to in sub-section (1) shall be posted not less than seven days before the commencement of work.

(3) Where it is proposed to make any alteration in the time fixed for the commencement or for the end of work in the mine generally or for any shift, an amended notice in the prescribed form shall be posted outside the office of the mine not less than seven days before the change is made, and a copy of such notice shall be sent to the Chief Inspector not less than seven days before such change, if he so requires or if the original notice was sent to him."

Amendment of
sections 24 and
25, Act IV of
1923.

4. In sections 24 and 25 of the said Act, after the word and figures " section 23 " the words, figures and letter " or section 23A " shall be inserted.

Amendment of
section 23,
Act IV of 1923

5. (1) Section 28 of the said Act shall be re-numbered as sub-section (1) of section 28, and to that sub-section after the word " employments " the following shall be added, namely:—

" and, where work is carried on by a system of shifts, of the shift in which each such person works."

(2) To the same section the following sub-section shall be added, namely:—

" (2) No person shall be employed in a mine until the particulars required by sub-section (1) have been recorded in the register in respect of such person,
and

and no person shall be employed except during the hours of work specified for him in the register."

6. In section 30 of the said Act, after clause (c) the following clause shall be inserted, namely:— Amendment of section 30, Act IV of 1923.

"(cc) for prescribing the forms of notices required under section 23B, and for requiring such notices to be posted also in specified vernaculars."

7. In section 31 of the said Act,—

Amendment of section 31, Act IV of 1923.

(a) in sub-section (3), the words " or rule ", in both places where they occur, the words " in the case of a regulation ", and the words " and in the case of a rule to every Mining Board constituted in the province " shall be omitted; and

(b) after sub-section (3) the following sub-section shall be inserted, namely:—

"(3A) No rule shall be made unless the draft thereof has been referred to every Mining Board constituted in the province for which it is proposed to make the rule, and unless each such Board has had a reasonable opportunity of reporting as to the expediency of making the same and as to the suitability of its provisions."